

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 339 of 1995

Thursday this the 2nd day of March, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

K.Mohanachandran Nair,
S/o Krishnan Nair,
Casual Mazdoor,
Sasthamangalam Post Office,
Trivandrum-10.

.... Applicant

(By Advocate Mr. Thomas Mathew)

Vs.

1. Sub Divisional Inspector of Post
Offices, Neyyattinkara Sub Division,
Neyyattinkara.

2. Superintendent of Post Offices,
Trivandrum South Division,
Trivandrum-14.

3. Union of India, represented by
its Secretary, Department of Posts,
New Delhi. Respondents

(By Advocate Mr.Varghese P Thomas, ACGSC)

O R D E R

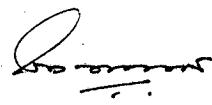
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is eligible to be appointed as an Extra Departmental Agent at Venpakkal Post Office. For this purpose he has made A4 representation and that is pending consideration before second respondent. We must remind public authorities that they owe a duty to dispose of matters coming before them in their official capacity after application of mind and with due despatch. We direct

second respondent to pass a reasoned order on A4 and communicate the same to applicant within three weeks from today. For a period of four weeks from today, the vacancy at Venpakkal Post Office shall not be filled up.

2. We dispose of the application with the aforesaid directions. No costs.

Dated the 2nd day of March, 1995.



S.P. BISWAS
ADMINISTRATIVE MEMBER



Chettur Sankaran Nair (J)
VICE CHAIRMAN

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List of Annexures

Annexure A4:- Applicant's representation dated
16.12.94 to the 2nd respondent.